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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.No.2424/1996

Monday this the 18th day of November, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Shri R.N.Pandit,
R/o C-1/62, Raju Park,
New Delhi-62
working as T-I-3 in Divn.of Genetics
in IART and posted at New Delhi. Applicant

(By Advocate Mr. S.S.Tiwari)

Vs.

1. ICAR through its Director General,
Krishi Bhawan, New Delhi.
2. Director, Indian Agricultural
Research Institute, Pusa Road,
New Delhi-12. ... Respondents

The application having been heard on 18.11.1996
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant seeks a direction to consider him
for promotion to T-II-3 from the date on which his
juniors were promoted namely 24.5.1995. Voicing the
same grievances applicant has made Annexure-B repre-
sentation and we are told that in eighteen months
it has not been disposed of. Public authorities are
beholden to attend to the grievances coming before them
in their official capacity promptly. Second respondent
will examine the request for promotion with reference
to Annexure-B representation and pass a speaking order thereon

contd.....

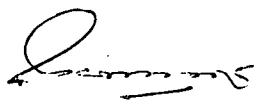
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positively within four weeks from today.

2. Applicant shall produce a copy of this order and a copy of the original application before second respondent, who shall acknowledge the same and applicant will lodge the acknowledgment before the Registry. The acknowledgment will form part of the record.

3. With the aforesaid directions, we dispose of the application. No costs.

Dated the 18th day of November, 1996.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
CHAIRMAN

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